

[Secretary]

amendment to the Motor Vehicles (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 29th November, 1956."

- (ii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press Council Bill, 1956, which has been passed by the Rajya Sabha at its sitting held on the 11th December, 1956."

PRESS COUNCIL BILL

Secretary: Sir, I lay the Press Council Bill, 1956, as passed by Rajya Sabha, on the Table of the House.

PETITION RE. SADHUS AND SAN-YASIS (REGISTRATION AND LICENSING) BILL

Secretary: Sir, under rule 179 of the Rules of Procedure and Conduct of Business in Lok Sabha, I have to report that a petition as per statement laid on the Table has been received in respect of the Sadhus and Sanyasis (Registration and Licensing) Bill, 1956, which was introduced by Shri Radha Raman, M.P. in the House on the 27th July, 1956.

STATEMENT

Petition in respect of the Sadhus and Sanyasis (Registration and Licensing) Bill, 1956, which was introduced by Shri Radha Raman, M. P., in the House on the 27th July, 1956.

Petition No.	Number of Signatories	District or town	State
78	1	Tirunelveli District	Madras

ESTIMATES COMMITTEE

THIRTY-FOURTH REPORT

श्री बी० गी० मेहता (गोहिलवाड़) : अध्यक्ष महोदय, मैं पखिहून मंत्रालय के सम्बन्ध में प्राक्कलन समिति की चौतीसवीं रिपोर्ट पेश करना हूँ।

KERALA STATE LEGISLATURE (DELEGATION OF POWERS) BILL*

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Kerala to make laws.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Kerala to make laws."

The motion was adopted.

Pandit G. B. Pant: I introduce the Bill.

TERRITORIAL COUNCILS BILL**

The Minister of Home Affairs (Pandit G. B. Pant): May I request you, Sir, to take up item No. 10, which relates to the introduction of another Bill also?

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**Published in the Gazette of India Extraordinary Part II-Section 2, dated, 14th December, 1956, pp. 1120-46.

Mr. Speaker: Yes.

Pandit G. B. Pant: I beg to move for leave to introduce a Bill to provide for the establishment of Territorial Councils in certain Union territories.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of Territorial Councils in certain Union territories."

The motion was adopted.

Pandit G. B. Pant: I* introduce the Bill.

UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT BILL**

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to amend the Union Duties of Excise (Distribution) Act, 1953.

If I may say so, this is not a taxation measure; it is merely intended to implement the recommendations of the Finance Commission.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Union Duties of Excise (Distribution) Act, 1953".

The motion was adopted.

Shri T. T. Krishnamachari: I ***introduce the Bill.

HINDU ADOPTIONS AND MAINTENANCE BILL—Concid.

Mr. Speaker: The House will now take up further consideration of the

following motion moved by Shri H. V. Pataskar on the 13th December, 1956:

"That the Bill to amend and codify the law relating to adoptions and maintenance among Hindus, as passed by Rajya Sabha, be taken into consideration."

As many as 6 hours' time was allotted originally, and the time so far taken is 3 hours 45 minutes. Therefore there remains a balance of 2 hours 15 minutes. Yesterday at the request of the House, it appears the hon. Deputy-Speaker said that the time will be extended by one more hour. Therefore, we have now 3 hours 15 minutes in all. At 3-30 P.M. the Private Members' Resolutions will be taken up. Therefore, we will conclude this debate by 3-30 P.M.

How long does the hon. Minister want for reply?

The Minister of Legal Affairs and Civil Aviation (Shri Pataskar): Only about 20 minutes.

Mr. Speaker: How much shall we allot for clause-by-clause consideration stage?

Shri N. C. Chatterjee (Hooghly): One hour will be quite enough.

Shri Tek Chand (Ambala—Simla): Two hours.

Mr. Speaker: There are as many as 55 amendments.

Shri N. C. Chatterjee: They are mostly duplication, Sir.

Mr. Speaker: Let us put it at 1½ hours.

Sardar Hukam Singh (Kapurthala—Bhatinda): Let it be 1½ hours, and if we can save any time out of that, that time can be utilised and Members may speak at the third reading stage.

*Introduced with the recommendation of the President.

**Published in the Gazette of India Extraordinary Part II-Section 2, da'ed, 14th December, 1956, pp. 1116-19.

***Introduced with the recommendation of the President.